

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-01(PB)/2017

**IN THE MATTER OF:**

**Rave Scans Private Limited**

.... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

For the IOB:-

Mr. Kunal Tandon, Mr. Surendra Kumar  
Advs,

R. Suresh, CRM Advocate

For the Respondent(s):-

Mr. Simran Brar, Advocate

Mr. Parinay. T. Vasandani, Advocate

For the Resolution Applicant(s):-

Mr. Sumesh Dhawan, Advocate

Mr. Tannya Baranwal, Advocate

For the Resolution Applicant(s):-

Mr. Rakesh Kumar, Preeti Kashyap,

P. K. Sachdeva and Chetna Bisht,  
Advs.

**ORDER**

We have heard learned counsel for Mr. R. Suresh, Chief Regional Manager of Indian Overseas Bank, member of the Committee of Creditors representing about 37% of the voting right. The order is deferred.

However, the Resolution Plan Applicant states that separate application renewing the offer shall be filed within four days with a copy in advance to the learned Resolution Professional. Likewise, Mr. Dhawan, learned counsel representing another prospective Resolution Applicant states that an application shall



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be filed making the offer with a copy in advance to the learned Resolution Professional.

Let the application be filed with 10% of the offered amount by way of demand draft with the application itself. If there is any other Resolution Applicant who wants to file a Resolution Plan application, he may also file his application making the offer.

List for further consideration on 09.02.2018.

Sd/—

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**